

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1370/95

Transfer Application No.

Date of Decision 25.1.96

Taxman Y. Gowarikar

Petitioner/s

Mr. V B Pethkar

Advocate for
the Petitioners

Versus

Union of India & 2 ors.

Respondent/s

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member(J)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal ?

B.S. Hegde
M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, GUIESTAN BUILDING NO.6
PREScot ROAD, BOMBAY 400001

O.A.NO. 1370/95

DATED : THURSDAY THE 25TH JANUARY, 1996

CORAM: Hon. Shri B S Hegde, Member(J)

Laxman Yadavrao Gowarikar

16 Somwar Peth

Pune 11

by Mr. V B Pethkar, Advocate ..Applicant

V/s.

Union of India

through Secretary

Railway Board,

New Delhi & 2 ors. ..Respondents

O R D E R

[Per: B S Hegde, Member(J)]

1. The Applicant has filed this O.A. on 28.06.1994. He has also filed a M.P.No. 838/95 for condonation of delay which have come up for hearing to day. On perusal of the M.P.No.838/95 it is made out that the Applicant has retired as Chief Booking Supervisor from Pune on 1st August, 1986 and is seeking increments with effect from 1986 raising his pay from Rs.830 to Rs.836. Though the cause of action has arisen in the year 1986 the applicant has not agitated the matter earlier. The applicant has retired. The question of reopening the case at this belated stage does not arise as the O.A. is hopelessly barred by limitation. The

BH

2.

M.P. No. 838/95 for condonation of delay is rejected.

2. In the light of above the O.A. is dismissed as barred by limitation. No order as to costs.



(B.S. Hegde)

Member (J)

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